

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT SITTING AT NAGPUR
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6
PRESCOT ROAD, BOMBAY-1

OA NO. 812/91

Narendra Sudam Dekate
PO.Khapa, Tah.&Dist.Saoner
Dist. Nagpur & 17 ors.

..Applicants

V/s.

Union of India through
General Manager (S.E. Rly.)
Kingsway; Nagpur

..Respondents

Coram: Hon.Shri Justice M.S. Deshpande, V.C.
Hon.Shri M. Y. Priolkar, Member (A).

APPEARANCE:

Mr. M. Sudame
Counsel
for the applicant

Mr. S K Sanyal
Counsel
for the respondents

ORAL JUDGMENT:
(PER: M S Deshpande, Vice Chairman)

DATED: 15.3.93

Heard the counsel. Out of 18 persons who are claiming employment 14 have been already absorbed by respondents. With regard to remaining ~~14~~ 4 (four) Shri Sanyal states that steps are being taken to see if there can be an extension of duration of panel and whether they could be absorbed in the vacancies which are likely to occur.

In view of this Shri Sudame does not press the application. The application is accordingly disposed of.


(M.Y.Priolkar)
Member (A)


(M.S.Deshpande)
Vice Chairman